

**SHRI TEJ NARAYAN SINGH:** Mr. Speaker, Sir, the foundation stone of a power grid was laid in 1989 costing Rs. 4 crore 85 million and 30 thousand in Jagishpur zone in Bhojpur district of Bihar. This was the scheme of the Government of India. After an expenditure of Rs. 6 million on it, the Government has stopped its work and I am not getting any satisfactory answer here. This money is to be paid by the Central Government. I have written so many times to the Central Government and the Chief Minister of Bihar has said that he did not have any objection if the work in the power grid starts again but after reminding so many times, yesterday I received a letter from the Minister of Energy of the Central Government in which I was directed to contact the Bihar State Electricity Board. This is the question of constructing power grid in Bihar and this is the project of the Central Government. If the Central Government does not give Rs. 4 crore, 85 million and 30 thousand then I would like to say through you Mr. Speaker, Sir, that from any date in the month of December, I will go far indefinite *dhama* before the Lok Sabha and unless Central Government gives money for the construction of the grid, I will not finish my *dhama*. Therefore, I would like to say through Mr. Speaker, Sir, to the Central Government that Rs. 4 crore, 85 million and 30 thousand should be given for the construction of power grid in Jagadishpur in Bhojpur district of Bihar. Congress has again come in power and its intentions should not be bad and the money should be given immediately so that the work of the power grid may be completed in time.

With these words, I conclude my speech.

*(Interruptions)*

**SHRI RAM VILAS PASWAN (Rosera):** Mr. Speaker, Sir, we have given notice for adjournment motion, if you do not allow us, we will walk out *(Interruptions)*

*[English]*

MR. SPEAKER: I have disallowed it.

Now, Papers to be laid.

12.37 hrs

### PAPERS LAID ON THE TABLE

*[English]*

**Pulses, Edible Oilseeds and Edible Oils (storage control) Second Amendment Orders, 1991 and Bureaux of Indian standards (Recognition of Consumers Associations) Rules, 1991.**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUD-DIN AHMED): I beg to lay on the Table:-

- (1) A copy of the Pulses, Edible Oilseeds, and Edible Oils (Storage Control) Second Amendment Order, 1991 (Hindi and English versions) Published in Notification No. S.O 485 (E) in Gazette of India dated the 26th July, 1991 under sub-section (6) of section 3 of the essential Commodities Act, 1955.
- (2) A copy of the Bureau of Indian standards (Recognition of consumers' Associations) Rules, 1991 (Hindi and English versions) Published in Notification No. G.S.R. 619 (E) in Gazette of India dated the 9th October 1991 under section 39 of the Bureau of Indian Standards Act, 1986.

*[Pleased in Library see No. LT-761/91]*

**Notifications Under All India Services Act, 1951, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section
- (2) of section 3 of the All India services Act, 1951:-

- (i) The Indian Forest Service (Fixation of Cadre Strength Third Amendment Regulations, 1991 published in Notification No. G.S. R. 473 in Gazette of India dated the 24th August, 1991.
- (ii) The Indian Forest Service (Pay) Second Amendment Rules, 1991, Published in Notification No. G.S.R. 474 in Gazette of India dated the 24th August, 1991.
- (iii) the Indian Forest Service (Pay) Third Amendment Rules, 1991 Published in Notification No G.S.R. 526 in Gazette of India dated the 14th September, 1991.
- (iv) the Indian forest Service (Fixation of Cadre Strength) fourth Amendment Regulations, 1991 published in Notification No. G.S.R. 527 in Gazette of India dated the 14th September, 1991.
- (v) the Indian Forest Service (pay) Fourth Amendment Rules, 1991 published in Notification No. G.S.R. 564 in Gazette of India dated the 5th October, 1991.
- (vi) the Indian forest Service (Fixation of Cadre Strength ) Fifth Amendment Regulations, 1991 published in Notification No. G.S. R. 565 in Gazette of India dated the 5th October, 1991.
- (vii) The Indian forest Service (Pay) Fifth Amendment Rules, 1991 published in Notification No. G.S.R. 583 in Gazette of India dated the 19th October, 1991.
- (viii) The Indian Forest Services (Fixation of Cadre Strength) Sixth Amendment Regulations, 1991 published in Notification No. G.S.R. 584 in Gazette of India dated the 19th October, 1991.
- (ix) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1991 published in Notification No. G.S.R. 403 in Gazette of India dated the 13th July, 1991.
- (x) The Indian police Service (Pay) Fourth Amendment Rules, 1991 Published in A Notification No G.S.R. 404 in Gazette of India dated the 13th July, 1991.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1991 published in Notification No. G.S. R. 492 in Gazette of India dated the 7th September, 1991.
- (xii) the Indian administrative service (pay) first Amendment Rules, 1991 published in Notification No. G.S.R. 493 in Gazette of India dated the 7th September, 1991.
- (xiii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1991 published in Notification No. G.s.R. 537 in Gazette of India dated the 21st September, 1991.
- (xiv) The Indian Police Service (Pay) Sixth Amendment Rules, 1991 published in Notification No. G.S.R. 585 in Gazette of India dated the 19th October, 1991.

(xv) **The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1991** published in Notification No. G.S.R. 586 in Gazette of India dated the 19th October, 1991.

(xvi) **The Indian Police Service (Fixation of Cadre Strength) fourth Amendment Regulations, 1991** published in Notification No. G.S.R. 587 in Gazette of India dated the 19th October, 1991.

(xvii) **The Indian Police Service (Pay) Fifth Amendment Rules, 1991** published in Notification No. G.S.R. 588 in Gazette of India dated the 19th October, 1991.

[Placed in Library see. No. LT-762/91]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1990-91 along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the government on the working of the Indian institute of Public Administration New Delhi for the year 1990-91.

[Placed in Library Se. No. LT-763/91]

- (3) (i) A copy of the annual Report (Hindi and English versions) of the regional computer Centre Calcutta for the year 1990-91 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on

the working of Regional computer Centre Calcutta for the years 1990-91.

[Placed on Library see. No Lt. 764/91]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre. Chandigarh for the year '1990-91 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh for the Year 1990-91.

[Placed in Library see no Lt- 765/91]

**Annual Reports and reviews on the working of Atomic Research Association of India Pune for 1989-90 and Central Pulp and Paper Research Institution, Saharanpur for 1990-91**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1989-90 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive by the Automotive research Association of India, Pun, for the year 1989-90.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre Pulp and Paper Research Institute, Saharanpur, for the year 1990-91 alongwith Audited Accounts.